

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

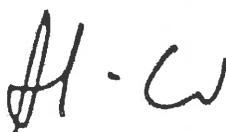
Versus

STATE OF ANDHRA PRADESH  
and others

...Respondent

ADDL AFFIDAVIT FILED BY THE 9 TH RESPONDENT PROJECT  
PROPONENTM/S. SRI SAI RAGHAVENDRA GRANITES Sy. No. 98/3

Date-10-06-2023



**M/S A.L GANDHIMATHI-676/1989**

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 9 TH RESPONDENT

CELL-9841277216

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3.		Annexure 2	NIL.

It is certified that all the documents contained in the above annexure are true copies.

Date: -30-06-2023

**SAI RAGHAVENDRA GRANITES**

  
Proprietor

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

**ORIGINAL APPLICATION No.271 of 2022**

**K SRINIVASULU & ORS...**Applicants

Versus

**STATE OF ANDHRA PRADESH**

and others

...Respondent

**ADDL AFFIDAVIT FILED BY THE 9<sup>TH</sup> RESPONDENT PROJECT  
PROPONENT**

I, S. Sunilkumar son of Late G. subramanyam aged about 44 years, Proprietor, **M/S. SAI RAGHAVENDRA GRANITES** in Sy. No. 98/3 an Extant of 0.607 Ha, in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426. do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 9<sup>th</sup> Respondent herein and as such, I am well acquainted with the facts of the case.
2. I state that I have filed detail counter affidavit before this Hon'ble Tribunal on 03-10-2022 thereafter this Hon'ble tribunal on 17-05-2023 direct the respondents No- 7 to 14 to file additional reply affidavit on or before 17-07-2023 before this tribunal.
3. I state that I have complied all the Specific & General Conditions mention in EC vide order No .DEIAA/AP/CTR-20/2016-20 dated 06.09.2016 in Sy. No. 98/3 Part o an Extant of 0.607 in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 with the production capacity of Black Granite Mine-750 m<sup>3</sup>/Annum. Life of Mine is 20 Years and also I further state that in future I will undertake to comply all the Environmental conditions and directions to submit the periodically report before the consent authority without fail.
4. I State that the APPCB, Mines department & district collector chittoor filed their reports dated 15-05-2023 before this Hon'ble tribunal stated

**SAI RAGHAVENDRA GRANITES**

*Sunilkumar*  
Proprietor

that this respondent have complied all the observation made by joint committee dated 22.06-2022. I further state that all the reports filed by the departments it is stated that at present no mining activity is going on this respondent mine lessee area.

5. I State that during the past violations the APPCB has issued Show cause notice to my mining unit on 11.05.2023 and directed to furnish the reply to the Show cause notice within 15 days from the date of the issue of Show cause notice and also levied the Environmental Compensation.
6. I further state that in response to the show cause notice issued by the APPCB, I have submitted reply to the Show cause notice issued by the Board on 15.05.2023 with the details of the Environmental compensations and I have pay the following environmental compensation through KVB demand draft No. 960835 dated 15-05-2023 for a sum of Rs 4,40,000/- ( Four Lakhs forty Thousand only ) is estimated to levy on **M/S. SAI RAGHAVENDRA GRANITES** in Sy. No. 98/3 an Extant of 0.607 Kotamakanapalli (V), Gudupalli (M), Chittoor District for the violation period of 88 days as per the CPCB prescribed methodology to compute environmental compensation for the violation period.
7. I state that this respondent undertaking to provide CSR activity as per order No .DEIAA/AP/CTR-20/2016-20 dated 06.09.2016inSy. No. 98/3 an Extant of 0.607 at Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517426 and also this respondent will maintain savings account for environmental protection measures from here onwards. The year wise expenditure will be reported to the APPCB.
8. I state that the joint committee report in PAGE NO. 20 PARA NO. 4.10 have also interacted with the people near **M/S. SAI RAGHAVENDRA GRANITES** in Sy. No. 98/3 an Extant of 0.607 and during enquiry, there is no specific complaints were received from the public.
9. I state that I have complying with all the observations of the joint committee. I am not guilty of any acts causing or contribution to

**SAI RAGHAVENDRA GRANITES**

*[Handwritten Signature]*  
Proprietor

pollution. I state that my unit has all the necessary consent and permissions to operate. I state that the above letter petition is filed by the petitioner is false and incorrect facts as against this respondent.

There is no cause of action against this respondent.

Hence, I humbly prayed that this Hon'ble Tribunal may be pleased to record this additional affidavit and **GRANT WORK ORDER** to this respondent and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

**SAI RAGHAVENDRA GRANITES**

*M. S. R.*  
Proprietor

Solemnly affirmed at chittoor  
on this the 30<sup>th</sup> day of JUNE , 2023  
and signed his name in my presence.

**BEFORE ME**

*Sunil Kumar*  
Advocate

**VERIFICATION**

I, S. Sunilkumar 9<sup>th</sup> respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 30<sup>th</sup> day of JUNE 2023 at Chittoor

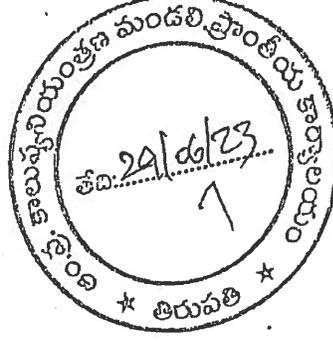
**SAI RAGHAVENDRA GRANITES**

*M. S. R.*  
Proprietor  
DEPONENT

23.06.2023,  
Kuppam.

TO,  
THE ENVIRONMENTAL ENGINEER,  
APPCB, Tirupati.

FROM,  
S.SUNILKUMAR,  
Prop: SAI RAGHAVENDRA GRANITES,  
KUPPAM.



Sir,

Sub:- Undertaking affidavit submitted-Reg.

Ref:- EC order NO.DEIAA/AP/CTR/20/2016-20 , Dated: 06/09/2016.

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As per the instructions and with reference to the above, we are here with submitting the affidavit to provide CSR activity as per the EC condition order No. DEIAA/AP/CTR/20/2016-20, Dated 06/09/2016 to the kotamakanapalli village, Gudupalli Mandal, Chittoor district, Andhra Pradesh and also on the maintainance of environmental protetion measures.

Original affidavit is here with enclosed. Please acknowledge the same and request to take favourable action.

Thanking you sir,

Yours Faith fully,

For M/s. Sai Raghavendra Granites.

9908613111.

Copy submitted to the member Secretary ,APPCB, Board Office, Vijayawada for favour of information.

Copy submitted to the AD Mines, Palamaneru for favour of information.

1825

भारतीय गैर न्यायिक

बीस रुपये

₹.20

Rs.20

TWENTY RUPEES

INDIA

INDIA NON JUDICIAL

ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH Rs.20 70AA 430599

SL.No. 864 Date 21/06/2023

Sold to S. Sunil Kumar s/o - G. Subramanyam. Kuppam. M.A. Neolean

For Whom Sai Raghavendra Granites. Kuppam.

M.A. NEPOLEAN LICENCED STAMP VENDOR L.No.10-04-002 of 2019 RL No. 10-04-002 of 2022-2024 CHITTOOR DISTRICT - 517 425 CEN: 0560335531

UNDERTAKING AFFIDAVIT FILED BY THE M/s. SAI RAGHAVENDRA GRANITES

To, THE ENVIRONMENTAL ENGINEER, A.P. Pollution Control Board, Regional office, Tirupathi.

I, S.Sunil Kumar son of G.Subramanyam aged about 45 years, Proprietor M/s. SAI RAGHAVENDRA GRANITES in Sy No: 98/3, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - 517426 do hereby solemnly and sincerely affirm and make oath and state as follows:

I State that I am the Deponent herein and as such, I am well acquainted with the facts.

I State that I am undertaking to provide CSR activity as per the EC condition order No:DE/AA/AP/CTR/20/2016-20, Dated: 06-09-2016 to the Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - 517426 and also I will maintain savings account for environmental protection measures from here onwards. The year wise expenditure will be reported to APPCB.

I state that if I fail to do the same the officials have liberty to take action.

NOTARY ADVOCATE K.V. MADHUSUDHAN, B.Com., LL.B. KUPPAM-517425 NOTARY NO: 10-04-2011

21/06/2023

solemnly affirmed and executed before me at Kuppam

K.V. MADHUSUDHAN, B.Com., LL.B. Advocate & Notary Court Road, Kuppam - 517 425 CHITTOOR DISTRICT, DEPONENT